

WRITTEN ANSWERS TO UNSTARRED QUESTIONS**Import of coal**

3566. SHRI TARINI KANTA ROY: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that import of coal is increasing every year in comparison to coal production;

(b) if so, the quantum of coal likely to be imported during the year and the expenditure likely to be incurred on it;

(c) the annual production, demand and sale of coal during each of the last three years; and

(d) what steps have been taken by Government during the Twelfth Five Year Plan to curtail import of coal and become self reliant in the production of coal?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Import of coal in the country during 2009-10, 2010-11 and 2011-12 had been 73.26 MT, 68.92 MT and 102.85 MT respectively. The import of coal during the year 2012-13 (April-January, 2013) has been 110.43 MT (Prov.). As such, coal is placed under Open General Licence (OGL) and can be freely imported at prevailing international prices by anyone after paying the applicable import duty.

(c) All India raw coal production, demand and dispatch (sale) during the last three years are given below:

| Year | Demand | Production | Despatch (Sale) |
|-------------|--------|------------|-----------------|
| 2010-11 | 656.31 | 532.694 | 523.465 |
| 2011-12 | 696.03 | 539.950 | 535.299 |
| 2012-13 (P) | 772.84 | 557.661 | 568.754 |

P=Provisional.

(d) In order to achieve the targeted production of 795 MT by the terminal year of the Twelfth Plan (2016-17), the Government has taken steps to expedite Environment & Forestry clearances, pursue with Ministry of Railways for enhancing

availability of rail rakes and approach State Government for necessary assistance in land acquisition etc. In addition, a series of steps have been taken by Coal India Ltd. and its subsidiaries for augmenting coal production which include (i) increasing the efficiency of the equipments and mechanization (ii) strict supervision of the existing mines and ongoing projects and (iii) Capacity addition from new projects.

Allocation of coal blocks to Madhya Pradesh

†3567. DR. VIJAYLAXMI SADHO: Will the Minister of COAL be pleased to state:

(a) whether coal blocks have been allocated to private companies in the country during the last five years;

(b) if so, the details of companies/institutions who have been allocated coal blocks in Madhya Pradesh during the last five years;

(c) the number of coal blocks, out of these, recommended by the State Government;

(d) the latest status of allocated coal blocks;

(e) whether investigations against any of these companies is going on and if so, the name of the agencies conducting these investigations, company-wise; and

(f) whether allocation of these coal blocks would be cancelled in case they are found guilty or do not meet the eligibility criteria?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Yes, Sir.

(b) The details of coal blocks located in Madhya Pradesh allocated to private companies during the last five years are given below:

| Name of private company | Coal block | Date of allocation |
|------------------------------------|---------------------------------|--------------------|
| 1 | 2 | 3 |
| Mideast Intergrated Steels Ltd. | Tandsi-III & Tandsi-III (Extn.) | 05.08.2008 |
| Birla Corporation Ltd. | Bikram | 12.08.2008 |
| Kamal Sponge Steel & Power Limited | Thesgora-B/Rudrapuri | 21.11.2008 |

†Original notice of the question was received in Hindi.